

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1391 of 2019

In the matter of:

Nayan N Raheja

....Appellant

Vs.

Catalyst Trusteeship Ltd. & Anr.

....Respondents

Present

For Appellant: Ms. Manmeet Kaur, Mr. Yashvardhann Bandi, Mr. Gaurav Mitra and Ms. Shriya Raychaudhuri, Advocates.

For Respondents: Mr. Atul Sharma, Ms. Arveena Sharma and Mr. K. Datta, Advocates for R-1.

ORDER
(Virtual Mode)

09.02.2021: On 25.01.2021, the matter was adjourned on today. The Learned Counsel for the Respondent to file the Reply Affidavit and also the Learned Counsel for the Appellant to file Reply Affidavit.

Learned Counsel for the Appellant is present. Learned Counsel for the Respondent is also present.

Learned Counsel for the Respondent have filed Reply Affidavit, which is taken on record.

Learned Counsel for the Appellant prays some time to file his Rejoinder. Prayer allowed. Learned Counsel for the Appellant is directed to file Rejoinder within one week and directed to serve the copy of Rejoinder to the Learned Counsel for the Respondent.

List the matter on **23rd February, 2021.**

In the meanwhile, the Learned Counsel for the Appellant and Respondents are directed to file Written Submissions not exceeding three pages alongwith the relevant Judgement(s) by 15.02.2021.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

ha/nn